

Land for Expressways*[English]*

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| (5) Construction of road Rababia CA No. 2/80. | Libya | |
| (6) Construction of road Elnachai CA No. 3/80. | " | 3539. SHRI ANNASAHEB M.K. PATIL : Will the Minister of SURFACE TRANSPORT be pleased to state : |
| (7) Construction of Suktalata Road CA No. 4/80. | " | (a) whether the Government propose to offer concessional rates for land acquisition to develop a network of high speed, access controlled expressways; |
| (8) Construction of Major-Al-Feis road CA No. 1/81. | " | (b) if so, the details thereof; and |
| (9) Construction of Al-haman-Al rajaina Road CA 2/81. | " | (c) the steps taken by the Government to attract private investment, particularly foreign investment in the road projects |
| (10) Construction of South Zliten Agricultural road CA 24/81. | " | THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) No, Sir. |
| (11) Construction of Gheriat Derj Highway CA 468/T/80. | " | (b) Does not arise. |
| (12) Construction of Agedabia Tobruk Libya Highway CA No. 445/T/82. | " | (c) The Govt. has already taken following major initiatives to attract private investment in the road sector : |
| (13) Construction of Jalawala Bridge & its approach road | " | (i) Road sector has been declared as an industry to facilitate commercial borrowing. |
| (14) Construction of 529 Box Culverts on Alquaim-Akashat railway line. | " | (ii) 5 years of corporate tax holiday and deduction of 30% on profits for the purpose of tax in the next five years can be availed of in any period within 20 years of the commissioning of the project. |
| (15) Construction of Aldholoia bridge and approach road. | " | (iii) Automatic Approval for Foreign Direct Investment upto 74% of equity permitted and 100% on case to case basis. |
| (16) Construction of Road & concrete project. | " | (iv) External commercial borrowings upto 35% of project cost permitted. |
| (17) Construction of IBB-A1-Udyan road | YAR | (v) Toll rate indexed to WPI. |
| (18) Construction of ANS Bridge. | J&K (India) | (vi) Duty free import of high quality identified equipment allowed. |
| (19) Construction of Yadunath and Pandakhas bridge in J&K. | " | (vii) Decision to make land free of encumbrances, available for the projects. |
| (20) Construction of Longai bridge Assam. | " | Bench of Gujarat High Court at Vadodara and Karnataka High Court Bench at Hubli |
| (21) Extension & strengthen of Tambaram Air Field. | " | <i>[Translation]</i> |
| (22) Providing project management consultancy to Sail for construction of three stock year at various places | Bhubneswar
Rourkela
Allahabad | 3540. SHRIMATI SURYAKANTA PATIL :
SHRI M. SRINIVAS : |
| (23) Planing, design & construction of College of Horticulture & forestry at basar in Arunachal Pradesh | Basar;
Arunachal Pradesh.
India | Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state : |
| | | (a) whether any proposals are pending with the Government for setting up a bench of Gujarat High Court at Vadodara and Karnataka High Court bench at Hubli; |

(b) if so, the details of representations received in this regard; and

(c) the reaction of the Government thereto ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) No, Sir.

(b) and (c) Representations have been received from time to time from various Bar Associations etc. for establishing Benches of Gujarat High Court at Rajkot, Surat, Vadodara, Kutch and Bhavnagar in Gujarat.

The Government of Karnataka have asked for establishment of a permanent bench of the Karnataka High Court at Hubli-Dharwad.

It is the policy of the Government of India that both the State Government and the High Court consider the matter from all angles and arrive at a consensus for establishment of a Bench.

As no complete proposal has been received from the Governments of Gujarat and Karnataka, in consultation with the Chief Justices of the respective High Courts, it is not possible for the Central Government to take any action in the matter.

Kutir Jyoti Programme

[English]

3541. SHRI ARJUN SETHI : Will the Minister of POWER be pleased to state :

(a) the break up of funds released under the Kutir Jyoti Programme to the different States/UTs during the year 1998-99; and

(b) the mechanism available at the Centre to monitor the programme and its implementation in the States/UTs ?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) A statement showing a grant of Rs. 20.11 crores released during 1998-99 (upto 30.11.1998) under Kutir Jyoti Programme to different States/Union Territories is enclosed.

(b) In order to ensure proper utilisation of these funds and implementation of this programme, the Central Government releases 50 per cent of the grant for the agreed number of connections in advance for taking up the work and the balance 50% of the grant is released to the State Electricity Boards/

State Power Departments on completion of the work and furnishing the list of beneficiaries.

Statement

S.No.	States	Grant Disbursement (Rs. in Lakh)
1.	Andhra Pradesh	216
2.	Arunachal Pradesh	
3.	Assam	
4.	Bihar	262
5.	Goa	
6.	Gujarat	25
7.	Haryana	
8.	Himachal Pradesh	25
9.	Jammu & Kashmir	
10.	Karnataka	626
11.	Kerala	11
12.	Madhya Pradesh	265
13.	Maharashtra	275
14.	Manipur	
15.	Meghalaya	18
16.	Mizoram	
17.	Nagaland	
18.	Orissa	
19.	Punjab	25
20.	Rajasthan	24
21.	Sikkim	20
22.	Tamil Nadu	204
23.	Tripura	15
24.	Uttar Pradesh	
25.	West Bengal	
26.	Delhi	
27.	UTs	
Total		2011